

SECTION PIL (WRIT)

MATTER FOR: 11.07.2024
COURT NO.: 01
ITEM NO. : Thr. Supple.List

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) No. 335 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 369 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 368 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 373 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 377 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 376 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 394 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 419 OF 2024

(Under Article 32 of the Constitution of India)
AND

WRIT PETITION (CIVIL) 410 OF 2024

(Under Article 32 of the Constitution of India)

VANSHIKA YADAV & ETC.

... PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.& ETC.

...RESPONDENT(S)

OFFICE REPORT

W.P.(C) No. 335 OF 2024

The Writ Petition above mentioned was listed before the Hon'ble Court on 08.07.2024 with Office Report dated 06.07.2024, when the Hon'ble Court was pleased to inter-alia pass the following order:

“1 On 9 February 2024, the National Testing Agency¹ issued an online application form for the National Eligibility-cum-Entrance Test,² a

qualifying examination for admission to undergraduate medical and dentistry programs, for the year 2024. NTA conducted the NEET (UG) examination on 5 May 2024. Results were declared on 4 June 2024.”

xxxx xxxx xxxx xxxx xxxx xxxx xxxx xx

14 The first aspect pertains to the nature of the leak, the places where the leak took place and the amount of time which elapsed between the occurrence of the leak and the conduct of the examination. From this perspective, NTA is directed to clarify the following issues on the basis of all the material which is in its possession as on date:

xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxx

15 On the above aspect, we are also of the view that since the investigation has been entrusted to the CBI, the concerned Investigating Officer should place a status report before this Court indicating the status of the investigation as on date and all the material which has been gathered during the course of the investigation. The Investigation Officer shall also place before this Court the modalities by which the leaked question papers were made available to candidates or other unauthorised personnel. The Investigation Officer shall specify whether electronic applications such as Whatsapp, Telegram, Facebook or other social media or instant messaging applications were used to disseminate the question paper and to what extent. Other modalities which involved the use of the internet shall also be specified.

xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx

17 The Investigating Officer shall also submit a status report bearing on the above aspects.

xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx xxxx

21 The Solicitor General appearing for the Union of India and Mr Naresh Kaushik, senior counsel for the NTA have requested the Court to list the batch of cases for further hearing on 11 July 2024 so as to enable them to make available the material in pursuance of the above queries by 5 pm on 10 July 2024. The affidavits shall simultaneously be shared with the counsel appearing on behalf of the petitioners.

22 The report of the Investigating Officer of the CBI shall also be placed on record by 5 pm on 10 July 2024.

23 In view of the large number of counsel who are appearing on behalf of the petitioners, it has been

agreed that Mr Sumit Kumar Sharma and Mr Shwetank Sailakwal shall act as nodal counsel. All the counsel appearing for the petitioners who are desirous of pressing their submission for a re-test shall file together file one common set of submissions not exceeding ten pages before the hearing takes place on 11 July 2024.

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It is submitted that Mr. Jugul Kishor Gupta, Advocate has on 09.07.2024 filed an application for Impleadment as Party Petitioner which has been registered as I.A. No. 144727 of 2024. The same is being circulated before the Hon'ble Court as a separate volume.

It is further submitted that Mr. Amrish Kumar, Advocate has on 09.07.2024 filed Vakalatnama/appearance on behalf of Respondent No. 1 (Union of India).

W.P.(C) No. 369 OF 2024

It is submitted that Mr. Vardhman Kaushik, Advocate has on 08.07.2024 filed Counter Affidavit on behalf of Respondent No. 1 i.e. (National Testing Agency). The same is being circulated before the Hon'ble Court as a separate volume.

W.P.(C) No. 368 OF 2024

It is submitted that Mr. Vardhman Kaushik, Advocate has on 08.07.2024 filed Counter Affidavit on behalf of Respondent No. 1 i.e. (National Testing Agency). The same is being circulated before the Hon'ble Court as a separate volume.

It is further submitted that no other document has been filed,so far.

The Writ Petitions alongwith applications above mentioned are being listed with this Office Report for Orders.

Dated this the 10th day of July, 2024.

Sd/-
Assistant Registrar